The Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1947

Act 19 of 1947

Keyword(s):
Hindu Women, Hindu Law, Rights to Property, Inheritance, Agricultural Land
THE BOMBAY HINDU WOMEN'S RIGHTS TO PROPERTY (EXTENSION TO AGRICULTURAL LAND) ACT, 1947.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title and extent.

2. Repeal of Bom. XVII of 1942.

3. Term "property" in Acts No. XVIII of 1937 and No. XI of 1938 to include agricultural land.
BOMBAY ACT No. XIX OF 1947.¹

[THE BOMBAY HINDU WOMEN'S RIGHTS TO PROPERTY (EXTENSION TO AGRICULTURAL LAND) ACT, 1947.]

[25th April 1947.]

An Act to repeal the Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942, and to re-enact section 2 thereof.

WHEREAS in view of the provisions of sub-section (4) of section 93 of the Government of India Act, 1935, it is expedient to repeal the Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942, and to re-enact section 2 thereof; It is hereby enacted as follows:—

1. (1) This Act may be called the Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1947.

(2) It extends to the Province of Bombay.

2. The Bombay Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942, is hereby repealed.

Bom. XVII of 1942.

3. The term “Property” in the Hindu Women's Rights to Property Act, 1937, and the Hindu Women's Rights to Property (Amendment) Act, 1938, as in force in the Province of Bombay, shall include, and shall be deemed always to have included, agricultural land:

Provided that nothing in this Act shall affect any rule of succession prescribed for tenants' rights in agricultural land by any special law for the time being in force.